

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-1
IB-1090(ND)/2020

IN THE MATTER OF:

Pankaj Sabharwal & Ors
Vs.
Supertech Limited

....FINANCIAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 7 IBC code 2016

Order delivered on 14.12.2020

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant/FC : Mr. Piyush Singh, Ms. Aditi parolia, Ms. Aditi Sinha, Mr.
Prateek Vats, Advocates
For the Respondent/CD :
For the Intervener :

ORDER

Counsel for the Financial Creditor is present. The Registry is directed to issue notice to the Corporate Debtor. The Counsel for the Financial Creditor is permitted to send private notice to the Corporate Debtor by all modes and file proof of service along with affidavit on or before next date of hearing.

List the matter on 18.02.2021.

Sol -

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- Sol -

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)